

- (c) if not, the reasons therefor;
- (d) the demands still pending with the Ministry, so far; and
- (e) by when the action would be taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) As per the existing procurement policy of Government, paddy procurement by Food Corporation of India/State Agencies is done on the basis of prescribed specification (FAQ) on Minimum Support Price (MSP). Paddy offered for procurement is classified as Grade 'A' or Common, based on length and breadth ratio and should conform to Fair Average Quality (FAQ) specifications. There is no varietal difference for paddy procurement.

(d) There are no demands pending in the Ministry regarding procurement of Samba rice.

(e) In view of (d) above, does not arise.

Poor delivery under PDS

1282. SHRI N. BALAGANGA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government has received complaints regarding corruption and diversion under PDS leading to poor delivery of services;
- (b) if so, the details thereof including the steps undertaken to modernize and computerize PDS to make its functioning more efficient and transparent;
- (c) whether Government intends to integrate the data of Unique ID project with PDS; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) There have been reports about irregularities in implementation of TPDS in certain regions/States in the country. As and when complaints are received by the Government from individuals and organizations as well as through press reports, they have been sent to the State/UT Governments concerned for inquiry and appropriate action. A State-wise Statement on complaints received in the last three years and the current year is given in Statement (*See* below).

All States/UTs have been requested to undertake end-to-end Computerization of Public Distribution System (PDS) on priority basis which includes Fair Price Shop (FPS) Automation, Computerisation of Supply-Chain, digitization of beneficiary database and setting up of transparency and grievance redressal mechanism and to prepare a time-bound Action Plan for end-to-end Computerization of PDS. Government has also regularly reviewed and has issued instructions to States/Union

Territories to strengthen functioning of TPDS by improving monitoring mechanism and vigilance, increased transparency in functioning of TPDS, adoption of revised Model Citizen's Charter and improving the efficiency of Fair Price Shop operations.

(c) and (d) Detailed guidelines have been issued to all State/UT Governments advising them to include PDS related Know Your Resident+ (KYR+) fields in the data collection exercise being undertaken by various UIDAI appointed Registrars across the country as part of the UID (Aadhaar) enrolment. State/UT Governments have also been requested to link the computerization of operations at FPS with Aadhaar registration with a view to help streamline the process of biometric collection as well as authentication of beneficiary at the time to commodity issuance at FPS.

Statement

Complaints on TPDS received in the Department from individuals, organisations and through media reports etc from 2009 to 2012 (upto January, 2012)

Sl.No.	State/UT	2009	2010	2011	2012
1.	Andhra Pradesh	-	3	1	-
2.	Arunachal Pradesh	-	2	2	-
3.	Assam	6	1	1	-
4.	Bihar	16	13	6	-
5.	Chhattisgarh	4	5	1	-
6.	Delhi	29	37	16	4
7.	Goa	-	1	-	-
8.	Gujarat	4	3	2	-
9.	Haryana	5	24	7	1
10.	Himachal Pradesh	-	-	4	-
11.	Jammu and Kashmir	1	3	-	1
12.	Jharkhand	6	5	3	1
13.	Karnataka	6	2	1	-
14.	Kerala	1	3	1	-
15.	Madhya Pradesh	9	13	9	1
16.	Maharashtra	12	5	8	2
17.	Manipur	-	-	1	-
18.	Meghalaya	-	-	1	-
19.	Nagaland	1	1	-	-

Sl.No.	State/UT	2009	2010	2011	2012
20.	Orissa	1	3	2	-
21.	Punjab	1	2	-	2
22.	Rajasthan	7	6	6	-
23.	Sikkim	3	2	-	-
24.	Tamil Nadu	6	2	3	-
25.	Uttarakhand	1	1	1	-
26.	Uttar Pradesh	46	33	68	6
27.	West Bengal	4	2	-	2
28.	Chandigarh	-	2	-	-
29.	Puducherry	-	-	-	-
TOTAL		169	174	144	20

Lack of storage facility

†1283. SHRI SHIVANAND TIWARI:

SHRI RAVI SHANKAR PRASAD:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that there is lack of safe storage facility in the country for keeping foodgrains procured in the Government sector;
- (b) if so, the Government's reaction in this regard;
- (c) the total quantity of foodgrains for which safe storage facility is available at present; and
- (d) the options contemplated for keeping the surplus foodgrains procured safe?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) The storage capacity, Covered and Cover and Plinth (CAP) available with the Food Corporation of India as on 01.03.2012 was about 335 lakh MTs, both owned and hired. The storage capacity with state agencies for storage of Central stock of foodgrains as on 31.03.2011 was 290 lakh tonnes including both covered and CAP capacity. Thus, a total quantity of about 625 lakh tonnes of storage capacity was available for storage of Central stock of foodgrains against the Central stock of 544 lakh tonnes as on 1.03.2012. However due to the increased procurement of foodgrains and to reduce the storage under Cover and Plinth (CAP), the Government formulated the Private Entrepreneur Guarantee (PEG) Scheme for construction of storage godowns

†Original notice of the question was received in Hindi.